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SHRI RAJ BAHADUR: By persuading and obliging them, we are asking the foreign airlines to make use of our international airports. We are persuading them to fly through Calcutta also I hope Aeroflot will resume their flight through Calcutta very soon. They have been given the licence.

SHRI SARDAR AMJAD ALI: Sir, I would like to know from the hon'ble Minister whether it is a fact that at Calcutta the maintenance and repair units of the aircraft have been thoroughly dismantled and certain new airlines which want to operate there are reluctant to do so because these facilities are not there.

SHRI RAJ BAHADUR: Sir, in fact, I would say that the maintenance and overhaul of aircraft takes place in their respective workshops meant for specific types of engines and specific types of aircraft. There was no such unit for Jumbos at Calcutta and so it could not have been removed.

MR. CHAIRMAN: Question Hour is over.

#### WRITTEN ANSWERS TO QUESTIONS

\*39. [Transferred to the 9th May, 1976.]

#### NATIONAL WAGE POLICY

\*40. SHRI SYED AHMAD HASHMI: Will the Minister of FINANCE be pleased to state :

(a) whether Government propose to initiate any action for formulating a National Wage Policy to remove wide disparities which exist in the pay scales and allowances of employees of the Central and the State Governments, the State Governments' employees *inter se*, and the Central Government employees *vis-a-vis* those in Public Sector Undertakings; and

(b) if so, what are the details in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : (a) As regards National Wage Policy covering the pay scales and allowances of employees of the Central and the State Governments and the State Governments' employees *inter se*, the answer is in the negative. As regards employees of the Central Government *vis-a-vis* those in Public Sector Undertakings, attention is invited to the reply given to the Hon'ble Member to Starred Question No. 304 in this House on 23-3-1976. [See below.]

(b) Does not arise.

#### [Starred Question No. 304 re Uniform Wage Policy and Answer thereto

SHRI SYED AHMAD HASHMI: Will the Minister of FINANCE be pleased to state :

(a) whether Government have taken any final decision regarding a uniform wage policy for the employees working under the Central Government *vis-a-vis* employees working in public undertakings of the Central Government and also for employees working in different public undertakings *inter se*; if so, the details of the decision taken; and

(b) by when this policy is likely to be implemented ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : (a) and (b) The present wage structure of Central Government employees is based on the recommendations of the Third Central Pay Commission. That Commission was also of the view that there should be a mechanism to ensure that pay scales of public sector undertakings should be fixed with due regard to possible repercussions on other public sector undertakings and on the Government's own scales of pay. The public sector enterprises are required to obtain the

prior concurrence of Government to any general revision of pay and allowances of their employees. In examining such proposals, Government take care to see that unreasonable disparities are avoided in the wage structure as between different enterprises in the same industry or region and as between public enterprises on the one hand and Government Departments on the other.]

**Assistance to leather producing and processing units**

\*41. SHRI HARSH DEO MAI AVIYA :  
SHRI ROSHAN LAL :  
SHRI HIMMAT SINH :  
DR. V. B. SINGH :  
SARDAR AMJAD ALI :

Will the Minister of COMMERCE be pleased to state the details of the assistance which the Leather Export Development Corporation provide to the finished leather producing and leather processing units in the country ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH) : There is no Leather Export Development Corporation under the Central Government. A Leather Development Corporation is being established under the Ministry of Industry and Civil Supplies. The State Trading Corporation under the Ministry of Commerce has, however, evolved a scheme for assisting production of finished and processed leather.

**Taxing of Agricultural Income**

\*42. SHRI S. K. VAISHAMPAYEN : Will the Minister of FINANCE be pleased to state :

(a) the names of the States which have not so far implemented the recommendations of the Raj Committee on taxing of agricultural income; and

(b) what are the reasons given by these States for non-implementation of the recommendations ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMA SUSHILA ROHATGI) : (a) The Governments of Assam, Karnataka, Madhya Pradesh, Manipur, Nagaland, Punjab, Tamil Nadu and Uttar Pradesh are not implementing recommendations of the Raj Committee. Haryana and Himachal Pradesh have adopted modified versions of recommendations of the Raj Committee. Other State Governments have the matter under consideration.

(b) A statement is laid on the Table of the House.

**Statement**

*Reasons for not accepting the recommendations of the Raj Committee on taxing of agricultural income*

1. *Assam*.—The State Government examined the recommendations of the Committee and have come to the conclusion that it is not acceptable to them.

2. *Karnataka*.—The relative merits of a scheme of taxation suggested by the Ministry of Taxation & Resources Enquiry Committee (Bhoothalingam Committee) and Raj Committee have been examined by the Government. They have come to the conclusion that the scheme of **Agricultural Holdings Tax**, as recommended by the Committee, will not be administratively feasible in exact manner in which it has been recommended.

3. *Madhya Pradesh*.—The State Government has imposed a tax on agricultural immovable property (Land Holdings) in the Madhya Pradesh Krishik Sthawarpathi Kar Adhiniyam, 1974. This Act proposed tax on Agriculture Land Holdings of value exceeding Rs. 20,000 only. In view of this imposition of Madhya Pradesh Sthawar Sampathi Kar & Madhya Pradesh Gramin Vikas Kar Vidheyak, it has not been considered necessary for the State Government to implement the recommendations of the Raj Committee.